

NOTIFICATION No. 118 / 2012

I

The Government in G.O.(Ms).No.811, Home (Courts.III) Department, dated 14.09.2010 have issued orders sanctioning the constitution of a separate District and Sessions Court at Tiruppur in the newly bifurcated Tiruppur District.

Thiru. K.Ganesan, District Judge, functioning on deputation as Member Secretary, Tamil Nadu State Legal Services Authority, Chennai is repatriated to his parent department viz., Tamil Nadu State Judicial Service and on his repatriation, he is posted as Principal District Judge, Tiruppur in the said newly sanctioned Court.

II

The Government in G.O.(Ms).No.886, Home (Courts.II) Department, dated 15.10.2010 have issued orders sanctioning the constitution of a Chief Judicial Magistrate Court at Tiruppur by converting the existing Additional Sub Court at Tiruppur, in the newly bifurcated Tiruppur District.

Ms. N.Vasanthaleela, Sub Judge, Gobichettipalayam is transferred and posted as Chief Judicial Magistrate, Tiruppur in the said newly sanctioned Court by converting the existing Additional Sub Court at Tiruppur.

HIGH COURT, MADRAS.
DATED: 10.07.2012.

REGISTRAR GENERAL

To

1. Thiru. K.Ganesan, Member Secretary, Tamil Nadu State Legal Services Authority, Chennai.
2. The Member Secretary, Tamil Nadu State Legal Services Authority, Chennai.
3. Ms. N.Vasanthaleela, Sub Judge, Gobichettipalayam.
4. The Sub Judge, Gobichettipalayam.
5. The Secretary, High Court Legal Services Committee, Chennai.
6. The Additional Sub Judge, Tiruppur.
7. The Principal Judge, City Civil Court, Chennai.
8. The Principal District Judge, Erode / Coimbatore.
9. The Chief Judicial Magistrate, Erode / Coimbatore.
10. The Senior Accounts Officer (GAD-IV), O/o the Principal Accountant General (A & E), Chennai-18.
11. The Pay and Accounts Officer, High Court, Madras.
12. The Treasury Officer, Erode / Tiruppur.

Copy to

1. The Chief Secretary to Government, Secretariat, Chennai-9.
2. The Secretary to Government, Home / Public / Labour and Employment / Revenue/ Law / Commercial Taxes Department, Secretariat, Chennai-9.
3. The Secretary to His Excellency The Governor, Raj Bhavan, Chennai-22.
4. The Secretary to the Hon'ble Chief Minister, Secretariat, Chennai-9.
5. The Registrar (Judicial), High Court, Madras.
6. The Registrar (Vigilance), High Court, Madras. (12 copies).
7. The Additional Registrar (Vigilance), High Court, Madras.
8. The Registrar (Administration), High Court, Madras.
9. The Registrar (Management), High Court, Madras.
10. The Joint Registrar-cum-Private Secretary to the Hon'ble The Chief Justice, High Court, Madras.
11. The Registrar (Judicial), Madurai Bench of Madras High Court, Madurai.
12. The Registrar (Administration), Madurai Bench of Madras High Court, Madurai.
13. The Director, Tamil Nadu State Judicial Academy, Chennai.
14. The Member Secretary, Tamil Nadu State Legal Services Authority, Chennai.
15. The Assistant Registrar, Admn.I / Admn.II / Per.Admn. / A.S. / Rules / Computer, High Court, Madras.
16. The Section Officer, 'C' / Computer / 'C1' / 'D' / 'F' / 'G' / Budget / 'B5' / Library / Stationery / Legal Cell, High Court, Madras.
17. The Technical Director, NIC, High Court, Madras.
18. The Secretary, Tamil Nadu Judicial Officers Association, Chennai.
19. The Record Keeper, A.D. Records, High Court, Madras.

+ Spare 5.